

**GOVERNMENT OF INDIA
ATOMIC ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:4718
ANSWERED ON:22.04.2015
PRODUCTION OF ATOMIC ENERGY
George Shri (Adv.) Joice;Kishore Shri Kaushal

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) whether any private firms and Public Sector Undertakings are producing atomic energy in the country;
- (b) if so, the details thereof;
- (c) the details of Central/State/UT-share in nuclear power generation; and
- (d) the details of atomic energy sources for power generation during the last three years?

Answer

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH) :

- (a)&(b) As per the provisions of the Atomic Energy Act, 1962, only the Central Government shall have the authority to produce atomic energy (nuclear power) either by itself or through any authority or Corporation established by it or a Government Company. At present, the Nuclear Power Corporation of India Limited (NPCIL), a Public Sector Enterprise under the administrative control of the Department of Atomic Energy is generating electricity from nuclear power.
- (c) Nuclear power plants are in the Central sector. Electricity generated by these plants is allocated to the beneficiary states and union territories in the electricity region where they are located, by the Ministry of Power.
- (d) During the last three years, the sources for nuclear power generation have been indigenous natural uranium and imported natural & low enriched uranium.